

319 Parliamentary Committees— AUGUST 28, 1978 Shooting dead of two 320
Summary of work Harijans in Rohtak Dist. (CA)

[Shri Saugata Roy]

in the House at Zero Hour. I do not know whether such a motion has been moved or given notice of. It was not circulated along with the list of business today. But I find in the papers that a no-trust motion is being put...

MR. DEPUTY-SPEAKER: It is the business of the Party concerned whether they want to move or not.

SHRI K. P. UNNIKRISHNAN (Badagara): Have you got any notice?

MR. DEPUTY SPEAKER: On the one hand you say that it should not be divulged to the press, this and that and on the other hand you are asking in the House whether I have received notice (Interruptions) Mr Vayalar Ravi.

SHRI VAYALAR RAVI (Chirayinkil): I am rising to seek a clarification from you. I have given notice of breach of privilege against Shri Raj Narain—under rule 334A—because Mr. Raj Narain made a statement that he was moving a motion of privilege against the Prime Minister. I have nothing against that, he can do whatever he wants...

MR. DEPUTY-SPEAKER: I have received your notice. I have to go through the newspaper report which you have mentioned. Without going through that, I cannot take a decision. I shall revert to it tomorrow.

PARLIAMENTARY COMMITTEES—
SUMMARY OF WORK

SECRETARY: Sir, I beg to lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' (Hindi and English versions) pertaining to the period 28th March, 1977 to 31st May, 1978.

MR. DEPUTY SPEAKER: Now, we take up the call-attention... (Interruptions) I will have to look into it before you can raise it in the House. There are so many notices, and I will have to look into the notices and take

decisions on them. Some of them have been received only this morning. Please do not rise up in the House and try to air your notices. Notices are notices and they will be taken notice of, and only after they have been taken notice of that decisions will be made.

Now, we take up the Call-Attention. Mr. Sarsonia.

12.05 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED INCIDENT OF TWO HARIJANS
HAVING BEEN SHOT DEAD IN VILLAGE
MORKHERI (HARYANA)

श्री शिव नारायण सरसुनिया : (करोल बाग) : अध्यक्ष महोदय, मैं अबिलम्बनीय लोक महत्व के निम्नलिखित विषय की श्रौर गृह मंत्री का ध्यान दिलाता हूँ श्रौर प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें:—

“ग्राम मोरखेड़ी, जिला रोहतक (हरियाणा) में दो हरिजनो के गोली से मार दिये जाने श्रौर कई अन्य के बायल हो जाने की घटना का समाचार”।

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल जखन) : महोदय, सरकार 21 अगस्त, 1978 को हरियाणा के जिले रोहतक के मोरखेड़ी गांव में घटी घटना जिस में दो हरिजन मारे गये तथा छः अन्य बायल हुये की निन्दा करती है श्रौर शोक प्रकट करती है ।

हरियाणा सरकार से प्राप्त सूचना के अनुसार मोहल्ले के दो खाली प्लाटों पर पिछले तीस सालों से एक दिवानी मुकदमा, एक श्रौर सर्वश्री सने, चन्दन जो अनसूचित जाति के थे श्रौर दूसरी श्रौर उसी गांव के एक सवर्ण हिन्दू श्री उदयसिंह के